- (b) the details of the functions of these Committees;
- (c) the number of reports submitted by each of these Committees; and
- (d) whether Government has consented for constitution of such Committees or any of these?

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) As per information collected from the Registry of the Hon'ble Supreme Court, the Registry does not maintain any record of the Committees, if any, constituted by the Hon'ble Supreme Court of India on judicial side for monitoring the directions issued by the Hon'ble Court or otherwise.

(b) to (d)) Do not arise.

Revision in pay and allowances of Judges

1468. SHRI VIRENDRA BHATIA:

SHRI RAM NARAYAN SAHU:

Will the Minister of LAW AND JUSTICE be pleased to state whether Government is considering to revise the pay and allowances of Supreme Court and High Court Judges, in view of the fact that the Central Government has already enhanced the pay and allowances of their employees, on the basis of Justice Shri Krishna Pay Commission Report?

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): Yes, Sir.

Appointment of Judges

1469.SHRI V. HANUMANTHA RAO:

SHRI GIREESH KUMAR SANGHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Supreme Court has asked Government to spell out its stand on an application for alleged violation of procedure in the Memorandum of Procedures on appointment of Judges;
- (b) if so, whether the Supreme Court gave this direction while hearing a petition filed by the former Law Minister;
 - (c) if so, whether Government has considered the directive of the Supreme Court; and
- (d) if so, what are details thereof and what is the directions issued by the Supreme Court in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) to (d) In Writ Petition (C) No. 375/2007, the Supreme Court directed the Union of India to file an affidavit indicating the following details:

- 1. How many additional Judges have been made permanent Judges after 1.1.1999?
- 2. In how many cases additional Judges have been made permanent Judges only on the basis of the recommendation of the Hon'ble Chief Justice of India.
- 3. In how many cases additional Judges were made permanent with the recommendation of collegium, if any?